

ITEM NO.22 Court 3 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10719/2019

(Arising out of impugned final judgment and order dated 24-05-2019 in CRLA No. 1001/1999 passed by the High Court Of Judicature At Allahabad)

LAL SAHAB SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(REPORT HAS BEEN RECEIVED.

IA No. 141857/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 141855/2019 - EXEMPTION FROM FILING O.T.

IA No. 146115/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 11203/2019 (II)

IA No. 123692/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 123693/2019 - EXEMPTION FROM FILING O.T.

SLP(Cr1) No. 11693/2019 (II)

Date : 18-12-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Anurag Dubey, Adv.
 Mr. Pramod Kumar, Adv.
 Mr. Ashish Upadhyay, Adv.
 Mr. S. R. Setia, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR
 Ms. Mansa Singh, Adv.

 Mr. S.D. Singh, Adv
 Mr. Rahul Kumar Singh, Adv.
 Mr. Jitender Singh, Adv.
 Mr. Ram Kripal Singh, Adv.
 Ms. Meenu Singh, Adv.
 Ms. Bharti Tyagi, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for one week, the matters are adjourned for one week.

**(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS**

**(NISHA TRIPATHI)
BRANCH OFFICER**